

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **03.05.2024** THROUGH VIDEO CONFERENCING

---

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

---

**IN THE MATTER OF** : Vistra ITCL India Ltd  
-Vs  
V S Suresh

**MAIN PETITION NUMBER** : CP(IB)/1(CHE)/2024

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/448(CHE)2024

---

**ORDER**

Present: Shri. Arun Karthik Mohan, Ld. Counsel for the Petitioner.  
Shri. Jerin Asher Sojan, Ld. Counsel for the Respondent.  
Shri. Sudhir GS, IRP in person.

IRP report already on record.

Till date, despite time given, Respondent has not filed the reply.

Ld. Counsel for the Respondent submits that there is another Section 95 petition against the Respondent which is pending in Court No. 2 where the pleadings are complete. He submits that in case, the petition is allowed by Court No.2, the Petitioner may file the claim before the IRP.

One more opportunity is granted to the Respondent to file the reply failing which the right of the Respondent shall be closed.

List the petition for hearing on **28.06.2024**.

**Sd/-**

**VENKATARAMAN SUBRAMANIAM**  
MEMBER (TECHNICAL)

**Sd/-**

**SANJIV JAIN**  
MEMBER (JUDICIAL)

vs